

certification mark will be subject to licensing in accordance with the provisions of the said rules.

Drying up of Jamuna

4097. Shri Bishwanath Roy:
Shri Raj Deo Singh:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the river Jamuna is drying gradually specially this year;

(b) whether due to this, there is scarcity of water in some parts of Delhi or New Delhi; and

(c) if so, whether any steps are being taken for obtaining sufficient supply of water through any other source?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) No. The discharge of River Yamuna at Delhi falls every summer and this summer is not an exception.

(b) No.

(c) Sufficient supply is being obtained through the Indri Escape with the good offices of the Government of Haryana.

Government Quarters of Panchkuin Road, New Delhi

4098. Shri Virbhadra Singh:
Shri Y. P. Mandal:
Shri Pratap Singh:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that quarters in Block 85 at Panchkuin Road, New Delhi, which had been previously vacated for demolition, have been reallocated by the Directorate of Estates;

(b) whether it is also a fact that the quarters are in a most dilapidated condition and are also lacking in basic amenities such as water and electricity; and

(c) if so, the reason for their re-allotment and the action proposed to be taken by Government in the matter?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) and (c). These quarters are in the D.I.Z. area and according to the Master Plan for Delhi it has already been decided that the area should be re-developed, demolition and reconstruction work being done in convenient phases depending on availability of funds. In the first phase, 811 quarters in Block 85 were demolished and 720 type I quarters were built at the site. In the next phase, a number of other quarters in this Block were also earmarked for demolition and were accordingly vacated. However in view of the Pakistani aggression in 1965 it was decided to reduce the expenditure consequent on the difficult financial position. It was accordingly decided to make these quarters habitable for another two to three years by carrying out immediate essential repairs. The water supply position is being improved by providing some additional water taps. There is no electricity and there is no provision for providing the same as it is felt that it will not be worthwhile to incur expenditure on this account for a short period.

Revision of Lists of Scheduled Castes and Scheduled Tribes

4099. Shri P. E. Thakur: Will the Minister of Social Welfare be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes pointed out in his 10th and 12th Reports, the impossibility of properly examining the various proposals for revision of the Lists of Scheduled Castes and Tribes in the absence of 'basic data' about the socio-economic conditions of these people;

(b) whether he suggested that no Departmental Committee would serve the purpose until 'scientific sample

surveys' are conducted and definite criteria are worked out;

(c) whether he recommended the setting up of a high level Committee of experts and other representatives for a very thorough and detailed study for the purpose; and

(d) if so, the reason for appointing an Advisory Committee of officials (Lokur Committee) to do the job in spite of the aforesaid recommendations?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) to (d). Yes; Government have taken into consideration all the relevant factors including the views of the Commissioner before appointing the Advisory Committee.

Lokur Committee on Scheduled Castes and Scheduled Tribes

4100. Shri P. R. Thakur: Will the Minister of Social Welfare be pleased to state:

(a) the basis on which the Lokur Committee had named certain communities which prima facie appear to be sufficiently advanced, to justify their exclusion from the existing lists, even though according to the Committee itself an intensive survey was necessary to ascertain the social, educational and economic progress made by each of the Scheduled Castes and Scheduled Tribes from time to time; and

(b) Government's reaction thereto?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) The Lokur Committee did not recommend the exclusion of any community on the ground that the community was sufficiently advanced.

(b) Does not arise.

Lokur Committee on Scheduled Castes and Scheduled Tribes

4101. Shri P. R. Thakur: Will the Minister of Social Welfare be pleased to state:

(a) the basis on which the Lokur Committee has expressed itself against the scheduling of displaced persons from East Pakistan, who are settled outside West Bengal but belong to the communities treated as Scheduled Castes and Scheduled Tribes in West Bengal;

(b) whether any detailed and systematic survey or investigation was ever undertaken to substantiate the Committee's observation that caste distinction in the case of these persons is practically non-existent;

(c) whether Government are conscious of the adverse repercussions of the steps proposed by the Lokur Committee on the entire programme of rehabilitation of these people outside West Bengal; and

(d) whether Government propose to lay down that a person belonging to a Schedule Caste or Tribe moving to another State where his caste/tribe is not scheduled, will continue to be treated as a Scheduled Caste/Tribes person at least for one generation, as recommended by the Commissioner for Scheduled Castes and Scheduled Tribes in his Eighth Report?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) and (b). The relevant portion from the Lokur Committee Report is laid on the Table of the House. [Placed in Library. See No. LT-853/67].

(c) The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration.

(d) No.